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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.68/95 in OA No.1856/92

New Delhi, this 7th day of April, 1995

Shri P.T.Thiruvengadam, Hon'ble Member(A)

Shri Jagdeep Singh
s/o Shri Sadhu Singh
6/Type II, CPWD Enquiry Office
Shahjahan Road
New Delhi

.. Applicant

By Advocate Ms. Anju Doshi

versus

Union of India, through

1. Secretary]pital Territory of Delhi
Min. of Works & Housing
Nirman Bhawan, New Delhi

2. Superintending Engineerre
CPWD, IP Bhawan,
New Delhi-110 002

.. Respondents

ORDER(by circulation)

Shri P.T.Thiruvengadam, Member(A)

This review application has been filed for reviewing the judgement of this Tribunal passed on 30.1.95 in OA No.1856/1992.

2. On scrutiny of the review application, I do not find that the applicant has established any mistake or error apparent on the face of the record with reference to the order already passed. No new or important matter for evidence which could not be mentioned earlier and which came to the knowledge of the applicant subsequently, has now been cited. The same arguments as advanced during the hearing are sought to be reagitated.

3. Thus, the review application does not fall within the four corners of Order 47, Rule 1 CPC, wherein the jurisdiction of this Tribunal to review its judgement is circumscribed. Accordingly, the review petition is dismissed as devoid of merits.

No costs.

P. J. *dr*
(P.T.Thiruvengadam)
Member(A)

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